

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP (IB) No. 99/Chd/Pb/2023

IN THE MATTER OF:

Gurpreet Singh Sidhu

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 16.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Aalok Jagga, Advocate

Mr. APS Madaan, Advocate

For the RP: Mr. Vishav Bharti Gupta, Advocate

For the PNB: Mr. Viren Sharma Proxy for Mr. Arpit Chawla, Advocate

ORDER

Compliance affidavit has been filed by RP vide Diary No. 00932/5 dated 27.05.2024. The same is taken on record. It is stated by Proxy Counsel for the PNB that he has e-filed the objections to the report filed by RP. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. Response to the objections, if any, be filed by Ld. Counsel for Petitioner/RP within one week with a copy in advance to the counsel opposite. Let the matter be listed on 07.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti